- (ख) दिल्ली विकास प्राधिकरण (विकसित नजूल भूमि का विकय) नियम, 1981 के अनुसार, ऐसी समितियों को "प्रथम शाईये प्रथम पाइये के आधार पर" भूमि आवंटित की जानी होती है।
- (ग) श्रावंटन के ब्रादेश का बास्तविक नियतन नहीं किया गया है, क्योंकि इन समितियों को ब्रावंटनार्थ भूमि की उपलब्धता की तत्काल कोई सम्भावना नहीं है।

## Supply of rice to Tamil Nadu

3306. SHRI TINDIVANAM G. VENKATRAMAN: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) the quantum of rice demanded by Tamil Nadu Government recently for remaining months of 1989 and the quantum of rice sane, tioned; and
- (b) whether Government propose to increase the supply of rice to Tamil Nadu for the subsequent period; if so, when and details.of the increased allotment?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) No demand for allocation of rice from the central pool for P.D.S. for the remaining months of 1989 beyond August has been received from the Government of Tamil Nadu.

(b) Doe *i* not arise.

# Accumulation of sewerage water in Sector XII, R.K. Puram

3307. SHRI MOHD. KHALE-ELUR RAHMAN: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

(a) whether Government -are aware that a huge pond of sew-

erge water has accumulated behind the C.G.H.S. dispensaries in Sector XII, R.K. Puram, New Delhi;

- (b) how many complaints have been received from the residents of the Sector and whether any Doctors working in the dispensaries in regard thereto during the last one year; and
- (c) what action has been taken by Government in regard thereto and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) There is no accumulation of sewerage water behind the CGHS dispensaries in Sector XII, R.K. Puram, New Delhi.

- (b) 10 complaints regarding block age of sewerage were received from the CGHS dispensaries during the last one year. No such complaint was received from the residents
- (c) The complaints received wera attended to on priority basis.

(d)

## हिमाचल प्रवेश में भ्राकाशवाणी केन्द्रों की स्थापना

3308 श्री सुशील बरोंगना : क्या सूचना श्रीर प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या हिमाचल प्रदेश में केलांग, कल्पा और कुल्लू में रेडियो स्टेशन (ग्रानाश-वाणी केन्द्र) बनाने का काम आरम्भ कर दिया गया है ;
- (ख) क्या यह सच है कि केतांग में रेडियन स्टेशन स्थापित करने के लिए इस वर्ष कई बार निविदाएं ग्रामंत्रित की गई हैं; ग्रीर
- (ग) तीनों रेडियो स्टेशनों (श्राकाश-वाणी केन्द्रों) के प्रसारण हेतु कब तक तैयार कर दिये जाने की संभावना है ?

## सूचना ग्रीर प्रसारणमंत्रालय में राज्य (प्रो० के० के० तिवारी) : (क) जी, नहीं।

- (ख) केलांग के प्रस्तावित आकाश-वाणी केन्द्र के सिविल कार्यों के लिए चाल वित्तीय वर्ष के दौरान तीन बार इनिविदायें अनुमंत्रित की गई थीं।
- (ग) हिमाचल प्रदेश में केलांग कल्पा तथा कुल्लू में प्रस्तावित ब्राकाणवाणी केन्द्र श्राठवीं योजना श्रवधि के प्रारम्भ तैयार हो जायेंगे।

#### Bouncing of cheques issued by Doordarshan Kendra, Lucknow

3309. SHRI KAPIL VERMA:

KUMARI KHATUN: **SAYEEDA** 

SHRIMATI VERMA:

**VEENA** 

Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state:

- (a) whether it is a fact that a number of cheques issued by Doorf chequa Kendra, Lu 1989 darshan Lucknow in January/February, bounced for want of funds in the Bank:
- (b) if so, the number of such cheques and amount involved therein; and
- (c) what action has been taken against those issuing the cheques?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCAS-TING (PROF. K.K. TEWARY): (a) and (b) Four cheques amounting to Rs. 1334/- were returned by the Bank as a letter of credit issued by the Pay and Accounts Officer was not accounted for by the Bank by mistake.

(c) No action was taken since the mistake was not that of the staff issuing cheques.

### **Eviction of unauthorised occupants**

3310. SHRI VISHWA BANDHU GUPTA: Will the Minister of UR-BAN DEVELOPMENT be pleased to state:

(a) by when the Court of Estate Officer (L.&D.O.) is likely to evict the unauthorised occupants, who has been allotted alternative sites,

at Mirdard Road (Wood-sellers); (b) the recovery, out of the da-mages made so far; and

(c) whether the rate of damages has been enhanced after 31st March, 1987?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No surch unauthorised occupant has been allotted alternative site. L&DO has reported that Eviction proceeding against such occupants under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 have been initiated.

- (b) Recovery of damages will arise only after the final order is passed in the eviction proceedings.
  - (c) No, Sir.

## **Maintenance of Municipal** approach road in East Friends Colony

3311. SHRI S. VIDUTHALAI VIRUMBI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Municipal Corporation of Delhi has not constructed footpaths on the Municipal apprach road to the MIG, DDA flats in Friends Colony East (A-Block);
- (b) whether it is also a fact that the Corporation has not done any